

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
 PETITION NUMBER : TCP/56/ (IB)/2017
 NAME OF THE PETITIONER(S) : GRAUER & WEIL INDIA LTD
 NAME OF THE RESPONDENT(S) : TECH MEGA GROUP INTERNATIONAL PVT LTD
 UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	AR. RAMANATHA	Counsel for Applicant	
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ORDER

Counsel for the operational creditor present and submitted that in TCP/114/IB/CB/2017 titled Tech Megacorp International Private Limited, this Bench has admitted the petition under Section 9 of the IB Code, 2016 and initiated corporate insolvency proceedings against this respondent and moratorium was also declared. The Interim Resolution Professional (IRP) has been appointed in the said TCP 114/IB/CB/2017. In the circumstances, in this case, the Petitioner/Operational Creditor is directed to approach the IRP and make his claim before him as per the provisions of the IB Code, 2016. Therefore, the matter is closed.

K Anantha Padmanabha Swamy
Member (Judicial)

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